

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 256 OF 2018 &
IA NO. 1039 OF 2018

Dated: 15th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Chhattisgarh State Power Distribution Company Limited Appellant(s)
Versus

M/s Shanti GD Ispat & Power Pvt. Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Apoorv Kurup
Ms. Nidhi Mittal

Counsel for the Respondent(s) : Mr. Raunak Jain
Mr. Vishvendra Tomar for R-1

Mr. C.K.Rai
Mr. Sachin Dubey for R-2

ORDER

The learned counsel, Ms. Nidhi Mittal, appearing for the Appellant prays for another one week time to file rejoinder to the reply filed by the first Respondent on IA No. 1039 of 2018 for stay.

The learned counsel, Mr. C.K. Rai, appearing for the second Respondent submitted that, he will file his written submission to the appeal during course of the day in the Registry.

Submissions made by the learned counsel appearing for the Appellant and learned counsel appearing for the second Respondent, as stated supra, are placed on record.

Learned counsel appearing for the Appellant is permitted to file rejoinder to the reply filed by the learned counsel appearing for the first Respondent on IA No. 1039 of 2018 for stay as a last chance within one week from today i.e. by 22.11.2018, after duly serving copy to the learned counsel for the appearing respondents.

The learned counsel appearing for the second Respondent is permitted to file his written submission to the appeal during course of the day in the Registry.

Registry is directed to post the IA No. 1039 of 2018 for Orders on **28.11.2018**, as agreed by learned counsel appearing for the Appellant and the appearing Respondents.

(S. D. Dubey)
Technical Member
vt/pk

(Justice N. K. Patil)
Judicial Member